

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
LEGISLATIVE DEPARTMENT**

**LOK S A B H A**

**UNSTARRED QUESTION No. 2532**

**TO BE ANSWERED ON WEDNESDAY, 03<sup>RD</sup> JANUARY, 2018.**

**AMENDMENT OF ARTICLE 370**

2532. SHRI ASHWINI KUMAR

Will the Minister of LAW AND JUSTICE be pleased to state:  
the procedure to abrogate or make amendments in the article 370  
and 35A of the Constitution?

**MINISTER OF STATE FOR LAW AND JUSTICE  
AND CORPORATE AFFAIRS**

**(SHRI P.P. CHAUDHARY)**

Article 368 of the Constitution empowers the Parliament to amend  
by way of addition, variation or repeal the provisions of the constitution  
and also provides the procedure for the same.